

BEFORE THE COURT OF NATIONAL GREEN TRIBUNAL (SZ)

AT CHENNAI

Original Application No.33/2022

In the Matter of:

Suo Moto **Applicant**

V/s

The Member Secretary and Others **Respondents**

AFFIDAVIT

I, **Shivshankar Chikkeri**, Vice President – Land acquisition and legal, authorized representative of DS-MAX, of **the Respondent No.8**, registered office at: No.1797, 14th Main Road, 5th Block, Brindavana Nagar, HBR Layout, Bangalore-43, herein authorized to file the present affidavit, do solemnly affirm and state as follows:

1. I state that, I am the authorized representative of the Respondent No.8 in the above case and I am well aware of the facts of the case.
2. I state that, in compliance of the Order dated 23.01.2025 and 17.03.2025 passed by this Hon'ble Tribunal, the Karnataka State Pollution Control Board (KSPCB) conducted an inspection of the residential apartment project developed by M/s. DS-MAX Properties Pvt. Ltd. (Respondent No.8 herein) on 18.06.2025 and submitted a factual as well as action-taken report. In the said Report, with regard to the Sewage Treatment Plant (STP), it is noted that, as per the Environmental Clearance granted to the Project Proponent, it was specifically mandated to construct an STP of 233 KLD capacity, considering that the total waste water discharge is estimated at 227.30 KLD. It is pertinent to note that, the inspection report dated 19.06.2025 clearly states that the Project Proponent has already installed an STP of 233 KLD capacity as per the mandatory requirement. The report further records that the treated sewage sample was collected on 15.03.2025 and it was found that the parameters of the samples are conforms to the stipulated standards of the board. The Project Proponent has complied with all the mandatory standards prescribed by the competent authorities. Additionally, the said report



STP Machines in working condition are annexed along with this Affidavit for kind perusal of this Hon'ble Tribunal.

PRAYER

WHEREFORE, in the view of the above facts and the reports submitted by KSPCB, Bangalore, it is humbly prayed that this Hon'ble Tribunal may DISMISS the application or may pass any other order as it deems fit and proper in the interest of justice and equity. However, the respondent shall abide by any order and directions, if any, passed by this Hon'ble Tribunal.

I swear accordingly.

For DS-MAX PROPERTIES PVT. LTD.

IDENTIFIED BY ME:

[Handwritten Signature]
KAR/1208/17

[Handwritten Signature]
Authorized Signatory

DEPONENT

BENGALURU

DATE: 28/08/2025



SWORN TO BEFORE ME

[Handwritten Signature]
N. NAGAPPA, B.Com., LL.B
ADVOCATE & NOTARY
GOVT. OF INDIA
No. 135, 4th Main Road,
6th Block, Banashankari 3rd Stage
3rd Phase, BENGALURU - 560 075

28 AUG 2025

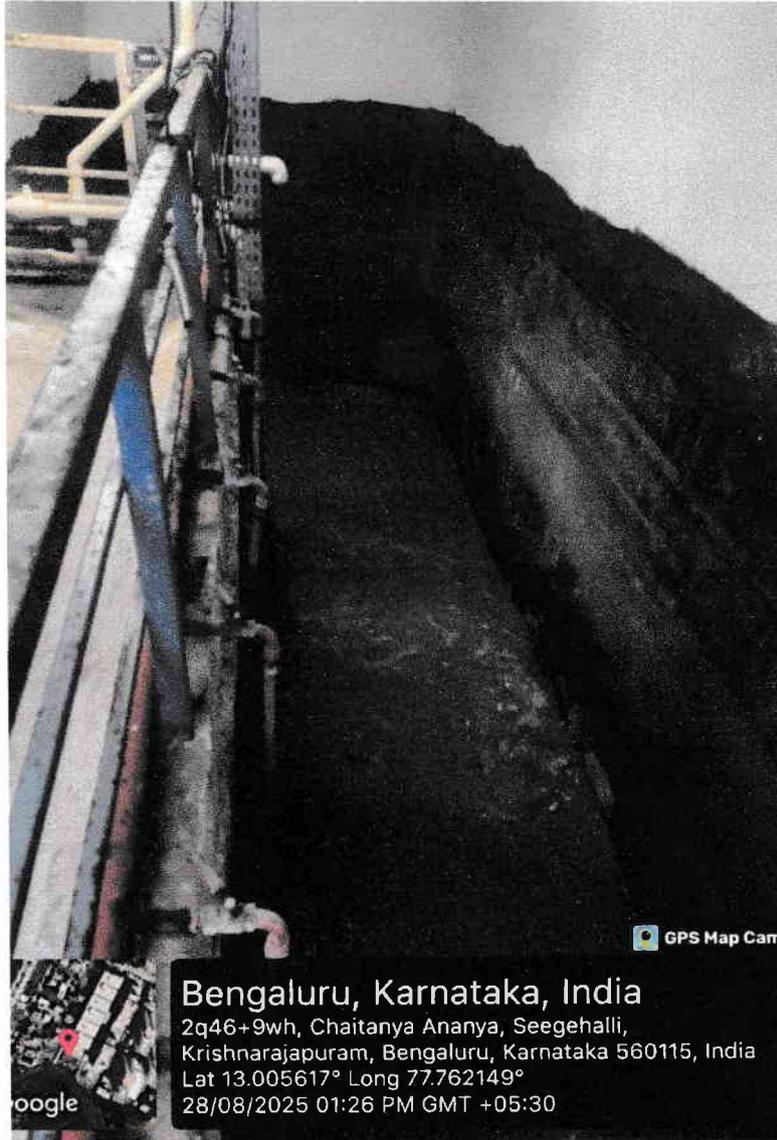


GPS Map Cam



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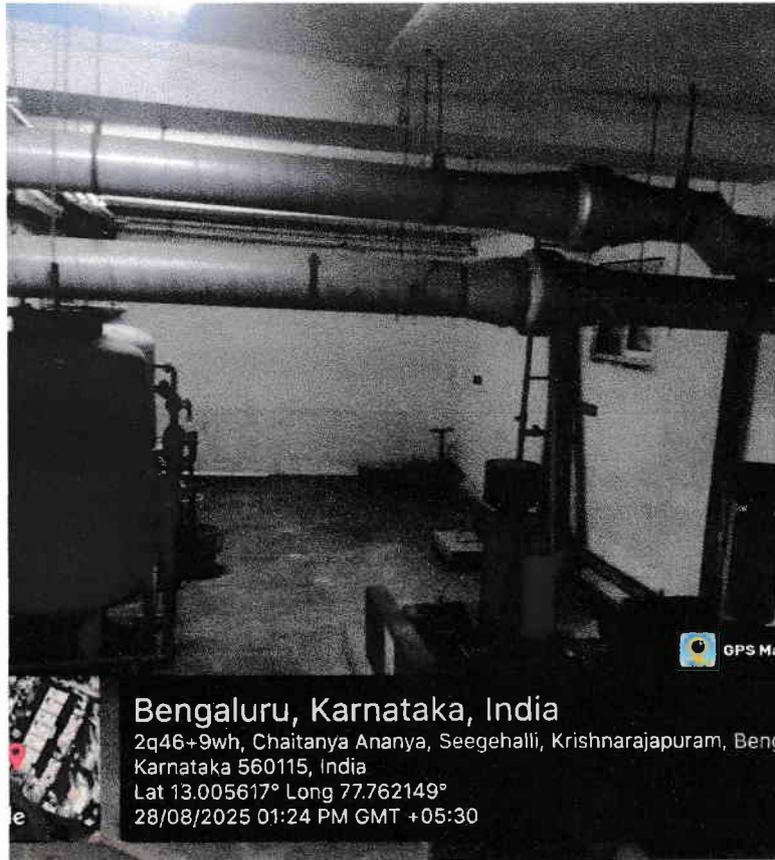


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